

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Rajya Sabha**  
**UNSTARRED QUESTION NO. : 47**  
**TO BE ANSWERED ON THE 21st July 2025**  
**CRASH OF BOEING 787 DREAMLINER**

**47. SMT JEBI MATHER HISHAM**

**Will the Minister of CIVIL AVIATION be pleased to state:-**

**(a) the number of persons who lost their lives in the recent Boeing 787 Dreamliner crash at Ahmedabad;**

**(b) the number of victims identified so far and mortal remains handed over to families;**

**(c) whether Government has announced financial assistance to the families of the victims?; if so, details thereof;**

**(d) the number of Boeing 787 Dreamliner flights that are currently operational;**

**(e) whether Government intends to withdraw Boeing 787 Dreamliners from the Civil Aviation sector in the backdrop of the mishap; and**

**(f) whether Government will initiate steps to conduct CBI enquiry on the events that led to the crash?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(Shri Murlidhar Mohol)**

**(a): 260 persons sustained fatal injuries in the accident, 241 on board and 19 on the ground.**

**(b): All 260 people have been identified and their bodies have been handed over to their relatives.**

**(c): Air India has informed that it has released an interim compensation of Rs. 25 Lakhs to the Next of Kin (NoK) of 114 deceased persons as on 15 July 2025. For the remaining deceased, the payment of interim compensation is in various stages of document submission by the NoK. The process for the final compensation will be initiated after the completion of disbursement of the interim compensation.**

**Air India has also informed that TATA Sons has announced a voluntary ex gratia payment of Rs. 1Cr each to the Next of Kin (NoK) of deceased, which will be initiated once the ongoing stage of setting up a relevant trust by TATA Sons is completed, through which this payment shall be made. Further, Air India is assisting the families of the deceased and injured in various ways, such as, travel arrangements, accommodation, medical expenses, immediate cash payments to daily wage earners who are injured etc.**

**India has ratified the Montreal Convention, 1999 by making amendments to the Carriage by Air Act, 1972 in 2009 which, inter-alia, provides the liabilities of carriers for compensation in case of death, delay, damage or loss to persons, baggage or cargo for international carriage.**

**(d): There are 33 Boeing 787 Dreamliner aircraft in the fleet of Indian Carriers. Out of which, 02 are under scheduled maintenance.**

**(e) & (f): No such proposal is under consideration.**

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